

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.419/2015
In
OA 1239/2014**

this the 21st day of January, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Ex. Sub/Maj. Vidyadhar Swami
JC-327683F
R/o D-197, Kardhani Govindpura
Kalwar Road
PO-Jhotwara, Jaipur (Raj)- 302012.
2. Ex. Sub. Maj. Gurbachan Singh
JC-327453N
R/o Vill-Dharorh, Tehsil-Ludhiana
Distt. Ludhiana
Punjab-141007.Petitioners

(By Advocate: Shri M.D.Jangra for Shri M.K.Bhardwaj)

VERSUS

Union of India & Ors. through:

1. Shri R.K.Mathur
Secretary
Ministry of Defence
South Block, New Delhi.
2. Lt. Gen. Jatinder Sikand
Engineer-in-Chief
Rajaji Marg, Kashmir House
New Delhi.
3. Brig. D.V.Setia
Commandant BEG and Centre
Roorkee, Uttarakhand-247667.
4. Shri Arvind Arora
DG(Pers.)
E-IN-C Branch, Rajaji Marg
Kashmir House, New Delhi. Respondents.

(By Advocate:Shri B.K.Berara and Shri Satish Kumar)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. The present Contempt Petition is filed alleging violation of the orders of this Tribunal dated 13.04.2015 in OA No.1239/2014 whereunder this Tribunal directed the respondents as under :-

"6. In view of the above position, we are of the considered view that it is not necessary for us to go into further details of this case. According to submission of the respondents themselves, the applicants' case for appointment to the post of JE (QS&C) is under consideration of the Engineer-in-Chief Branch from 28.7.2012. However, there is no explanation as to why even after the lapse of nearly 3 years, no final decision has been taken by the competent authority in the matter. Such very long delay is detrimental to the interest of the applicants who are ex-servicemen. We, therefore, dispose of the Original Application with direction to competent authority of the respondents to take appropriate decision in the matter under intimation of the applicants positively within two months from the date of receipt of a copy of this Order. There shall be no order as to costs."

3. The learned counsel for the respondents in pursuance of the aforesaid orders passed a speaking order dated 01.12.2015 vide Annexure R-I.

4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, nothing survives in this CP. Accordingly, the CP is closed. Notices are discharged. However, the applicants are at liberty to question the order now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

/uma/

